

THE MINISTER OF POWER, MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF NON-CONVENTIONAL ENERGY SOURCES (SHRI P.R. KUMARAMANGALAM): (a) and (b) Several solar technologies and products have been developed by institutions and companies in Australia. Some products such as solar water heaters and power conditioning units for solar photovoltaic systems are being sold in India through normal commercial channels.

In addition, Central Electronics Ltd., a Central public sector undertaking, has set up a pilot production facility based on a laboratory scale process developed by an Australian University for manufacturing high efficiency silicon solar cells. The Ministry of Non-Conventional Energy Source also receives information from time to time regarding developments in Australia in other applications such as solar thermal power generation, water pumping, etc. There is no specific proposal for use of such systems by Government.

#### IOC Storage Tanks

989. SHRIMATI JAYANTI PATNAIK: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of storage tanks with Indian Oil Corporation (IOC);

(b) the number of these tanks in perfect condition;

(c) whether repairing of these tanks is not being done on regular basis;

(d) if so, the reasons therefor; and

(e) the steps taken to have the tanks of Indian Oil Corporation in functioning order?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR): (a) and (b) Indian Oil Corporation has 2955 storage tanks. Out of these 2869 are in perfect condition.

(c) to (e) Indian Oil Corporation carries out regular repairing and maintenance/checking of storage tanks in accordance with standard oil industry practices. The storage tanks which are identified for repair are de-commissioned. After carrying out necessary repairs, maintenance, re-testing and inspection of these tanks, the same are put back in service.

#### Increase in Strength of Lok Sabha/Rajya Sabha and State Assemblies

990. SHRI E. AHAMED:  
SHRI AMAN KUMAR NAGRA:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Election Commission and other organisations have submitted their opinion to the Law Commission on the question of increase in the strength of Lok Sabha, Rajya Sabha and State Assemblies in response to a working paper submitted to them by the Law Commission;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF SURFACE TRANSPORT (DR. M. THAMBI DURAI): (a) to (c) The Law Commission has informed that it is still in the process of receiving responses from the concerned on its Working Paper on Electoral Reforms. No recommendation has, however, been made by the Law Commission to the Government on the subject. Government would form a view on such a recommendation after the same is finalised and conveyed to it by the Law Commission.

[*Translation*]

#### Establishment of Specialised Hospitals

991. SHRI PANKAJ CHOUDHRY:  
DR. ASHOK PATEL:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government propose to establish cardio-vascular diseases related hospitals equipped with air ambulance;

(b) if so, the details thereof; and

(c) the estimated cost of setting up such hospitals alongwith the number of persons likely to be benefitted therefrom?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI): (a) No, Sir.

(b) and (c) Do not arise.